

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 11/RP/2026
in Petition No. 311/TT/2022**

Subject : Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review of the order dated 27.1.2026 in Petition No. 311/TT/2022.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Ajmer Vidyut Vitran Nigam Limited (AVVNL) and 38 Others.

Date of Hearing : **29.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Poorva Saigal, Advocate, PGCIL

Record of Proceedings

The matter was heard through a virtual hearing.

2. During the hearing, the learned counsel for the Review Petitioner submitted that the instant Review Petition has been filed to seek review of the order dated 27.1.2026 passed by the Commission in Petition No. 311/TT/2022.
3. None appeared on behalf of the Respondent(s).
4. After hearing, the Commission directed as under:
 - a) Admit and issue Notice to the Respondent(s); and
 - b) The Respondent(s) to file their respective replies, if any, within three weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
5. The matter will be listed for further hearing on **11.8.2026 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

